

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16477-16478/2023

(Arising out of impugned final judgment and order dated 18-04-2023 in OSA No.229/2014, 18-04-2023 in OSA No.230/2014 passed by the High Court Of Judicature At Madras)

DR. SUBRAMANIAN SWAMY

Petitioner(s)

VERSUS

ADVANTAGE STRATEGIC CONSULTING PVT. LTD. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148301/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Vibha Datta Makhija, Sr. Adv.
Ms. Baani Khanna, AOR
Mr. Satya Sabharwal, Adv.
Mr. Praveen Gaur, Adv.

For Respondent(s) Mr. Jai Anant Dehadrai, Adv.
Mr. Rohit Anil Rathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Mr. Rohit Anil Rathi, AOR accepts notice on behalf of respondents no.1 and 2.
3. Let separate counter affidavits be filed by respondents no.1 and 2 within four weeks.
4. Rejoinder affidavit, if any, be filed within two weeks thereafter.
5. Post the matters for hearing on 13.10.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)